

BEFORE THE HON'BLE NATIONAL GREEN
 TRIBUNAL PRINCIPAL BENCH, NEW DELHI
 ORIGINAL APPLICATION NO.599 OF 2025

In the matter of :

Netar Singh & ors ...Applicants

Vs

State of HP & ors ...Respondents.

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1. Response with Verification
& Affidavit.

2. Annexure RR

Photographs of the Trees recently
planted.

Prantap
Replying respondent

Through counsel

Place: Mandi

Dated:27.03.2026

(Prantap Sharma)

Advocate.



BEFORE THE HON'BLE NATIONAL GREEN
 TRIBUNAL PRINCIPAL BENCH, NEW DELHI
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In the matter of :

Netar Singh & ors ...Applicants

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Response on behalf of respondent No 4 to
 the report of the Joint Committee constituted
 by this Hon'ble Tribunal.



MAY IT PLEASE YOUR LORDSHIPS:

1,2,

2.2 ,2.3, 2.4,

2.4.1 That the contents are formal, as such, no
 response is called for.

Response to grievances

i. That the finding supports the replying
 respondent as no illegality is found by the
 concerned committee with regard to the lease
 agreements alleged by the petitioners.

ii The findings of the Joint Committee
 with respect to the said grievance are not related to
 the replying respondent. Hence, no response is
 required.

ATTESTED
 DIKSHA Advocate
 Oath & Affidavit Commissioner
 Mandi (H.P.)

iii. That the findings of the Joint Committee with respect to the unscientific and indiscriminate allegations of mining are giving clean chit to the replying respondent. It is submitted that the replying respondent has not indulged into any illegal act on that account. The closure and reopening orders with respect to the operation of the stone crusher in question were passed by the concerned department. Hence, the replying respondent has not been found violating any relevant law and rules made thereunder.

iv Regarding the allegation of not planting a single tree around the said crusher, the Joint Committee has found plantation around the said stone crusher. However, the replying respondent is fully committed to resort to the three layers of the plantation around the stone crusher permitted by the existing topography.

v,vi & vii Grievances of the applicants have been found to be untrue by the Joint Committee. There is no substance in the allegation made in that regard by the applicants. The replying respondent wholly relies upon the reasoned findings rendered by the Joint Committee, viz-a-viz the said grievances.

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Oath & Affidavit Commissioner
Mandi (H.P.)

viii. That the noise standards on inspection conducted by the HPSPCB on 29.01.2026 with respect to the operation of the said stone crusher were found to be in-conformity with the relevant Rules. As such, the allegation being hurled by the applicants is without any substance.

ix. That the allegation made by the applicants in the form of the said grievance, gets clear hit from the Joint Committee as it did not find any alleged destruction of the said pine and other trees. As such, the replying respondent wholly relies upon the unassailable finding returned by the Joint Committee.

x. That the report submitted by the Joint Committee does not concur with the allegation of the applicants that the road in question has collapsed at certain places due to mining. In fact, the concerned Executive Engineer has stated that a small cavity has got developed on the valley side of said road which could be rectified. The replying respondent is ready and keen to restore the road to its original position, whereat the said cavity has developed under the supervision of the PWD department.

TESTED


KSHA Advocate
& Affidavit Commissioner
Mandi (H.P.)



xi. The version of the said Mining Officer has clearly found that the replying respondent had the requisite permission from the department to operate the said crusher having valid PMT/legal source of mineral. As such, the allegation of the applicants is found to be hollow.

3. **Response to the suggestions of the Joint Committee for remedial action.**

i. The said suggestion is wholly related to the H.P. State Pollution Control Board. However, the replying respondent undertakes to cooperate with the concerned authorities in monitoring the dust, noise and ambient air quality of the stone crusher.

ii. That in compliance to the order dated 06.02.2026, the concerned Divisional Forest Officer has both advised and guided the replying respondent for the requisite plantation around the said stone crusher. It is submitted that the replying respondent has planted as many as 50 numbers of trees around the said stone crusher. Relevant photos of the newly planted trees are placed herewith as **Annexure RR**. Not only that, the replying respondent is waiting for the ensuing rainy season so as more trees are planted around the said stone crusher. It is submitted that the replying

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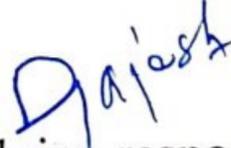
respondent is fully conscious of the ecological balance while pursuing the present industrial activity.

iii. That on account of the fact that the said cavity has developed on the road towards the valley side because of the installation of the stone crusher, the replying respondent is fully ready to take care of that damaged part of the road on its own under the supervision of the PWD authorities.

It is, therefore, respectfully prayed that in view of the contents of the report submitted by the Joint Committee and response thereto on behalf of the replying respondent, the above original application may kindly be dismissed with exemplary costs as the applicants have been abusing the process of law as well as the process of the Court, knowing fully well that the allegations in the form of their grievances were sans merit.

ATTESTED


DIKSHA Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)


Replying respondent

Through counsel

Place: Mandi

Dated: 27.03.2026

(Prantap Sharma)

Advocate.



Verification:

I, Lachami Devi wife of Sh. Chatter Singh, resident of Village Bair, PO Tilly Sadar, District Mandi, HP, Prop. Mahalaxhmi Stone Crusher, Village Bair, PO Tilly, Sadar, District Mandi, HP through Sh. Rajesh Kumar son of Sh. Chatter Singh, GPA holder, age 46 years, occupation business resident of Village Bair, PO Tilly Sadar, District Mandi, HP do hereby verify that the contents of the response are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Mandi on this 27th day of March, 2026.

ATTESTED


DIKSHA Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)


Replied Respondent.

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ORIGINAL APPLICATION NO.599 OF 2025

In the matter of :

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Affidavit in support of Response

I, Lachami Devi wife of Sh. Chatter Singh, resident of Village Bair, PO Tilly Sadar, District Mandi, HP, Prop. Mahalaxhmi Stone Crusher, Village Bair, PO Tilly, Sadar, District Mandi, HP through Sh. Rajesh Kumar son of Sh.Chatter Singh, GPA holder, age 46 years, occupation business resident of Village Bair, PO Tilly Sadar, District Mandi, HP do hereby verify that the contents of the response are true and correct to the best of my knowledge, no part of it is false and nothing material has been concealed therefrom.

I, the above named deponent do hereby further verify that the contents of my affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

Verified at Mandi on this 27th day of

SONO 2544/26
Declared before me on oath/affirmation
on the 28 day of 03 2026 March, 2026
at Mandi by Lachami
who was identified by Sh. Bhupesh Shukla
I personally known to me
at contents of above Affidavit
& explained to the deponent
who submitted them to be correct.
Deponent Rajash
Oath Commissioner

I Know personally the deponent
who has signed in my presence

Bhupesh
Signature of Identifier

Rajash
Deponent.



ATTESTED
DIKSHA Advocate
Oath & Affidavit Commissioner
Mandi (H.P.)



Annexure - RR





24 Mar 2026 9:28:41 am
31°38'59.304"N 76°55'48.378"E ±5.30m

Annexure - RR



Annessee - R R



24 Mar 2026 9:27:51 am
31°39'15.737"N 76°55'24.357"E ±300.00m